

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.1- IA(Plan)/32(AHM) 2024  
In  
CP(IB) 388 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Central Bank of India  
V/s  
Cure Life Care Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 24/07/2024**

**Coram:**

Mr. Praveen Gupta, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Prutha Bhavsar, Proxy Advocate for  
: Ms. Natasha Shah, Advocate  
For the Respondent :

**ORDER**  
**(Hybrid Mode)**

**IA(Plan)/32(AHM) 2024**

Learned Counsel, Ms. Prutha Bhavsar, appears on behalf of the Counsel on record as Proxy Counsel and states that the Counsel on record, Ms. Natasha Shah, is presently appearing before the Hon'ble Gujarat High Court and she is unable to attend the hearing today.

It is seen that, the Resolution Professional has earlier filed an Interlocutory Application No. 1414 of 2023, seeking approval of the Resolution Plan, which was withdrawn on 10.06.2024, with the liberty to file again, within a period of ten days from the date of order.

It is seen that, the present application was affirmed on 26.06.2024, and was physically filed in this Tribunal only on 04.07.2024.

At the request of the Proxy Counsel for the applicant, list this matter along with the connected matter on 30.07.2024

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**PRAVEEN GUPTA**  
**MEMBER (JUDICIAL)**